CENTRAL ELECTRICITY REGULATORY COMMISSION

Sub: Maintaining grid security of the entire North East West (NEW) grid by curbing overdrawals and effecting proper load management by Northern Region constituents.

Date of hearing	:	11.4.2011.
Coram	:	Shri M.Deena Dayalan, Adjudicating Officer

Adjudication Case No. 2/2010

Petitioner	:	Northern Regional Load Despatch Centre, New Delhi
Respondent		Uttar Pradesh Power Corporation Ltd., Lucknow

Adjudication Case No. 3/2010

Petitioner	:	Northern Regional Load Despatch Centre, Ne Delhi								
Respondent		Haryana Panchkula	5	Parsaran Nigam Limitec						

Adjudication Case No. 4/2010

Petitioner	:	Northern Regional Load Despatch Centre, Ne Delhi								
Respondent		Rajashthan Jaipur	Rajya	Vidyut	Prasaran	Nigam	Ltd.			

Adjudication Case No. 5/2010

Petitioner	:	Northern Regional Load Despatch Centre, New Delhi					
Respondent		Power Transmission Corporation of Uttarakhand Ltd., Uttarakhand					

Adjudication Case No. 6/2010

Petitioner	:	Northern Regional Load Despatch Centre, New Delhi
Respondent		Punjab State Electricity Board, Patiala

Adjudication Case No. 7/2010

Petitioner	:	Northern Regional Load Despatch Centre, New Delhi								
Respondent		Power Development Department, Govt. of Jammu and Kashmir, Srinagar								
Parties present	:	Shri Ajay Talegaunkar, NRPC Shri V.K. Agarwal, NRLDC Ms. Joyti Prasad, NRLDC Shri Rajiv Porwal, NRLDC Shri Rahul Srivastava, Advocate, UPPCL Shri Sunil Kumar Jain, UPPCL Shri Mukeksh Kumar Gupta, UPPCL Shri Aditya Madan, Advocate, RRVPNL Shri S.K.Jain, RRVPNL Shri Dinesh Khandelwal, RRVPNL								

Record of Proceedings

These adjudication cases were initiated against the Respondents for non-compliance of the directions of the Northern Regional Load Despatch Centre (NRLDC).

2. During the hearing of the cases, the Respondents in Adjudication Case No. 2/2010 (UPPCL) and Adjudication No.4/2010 (RRVPNL) were present. None of the other Respondents were present.

3. During the hearing, learned counsel for UPPCL submitted that the Respondent had taken action on the messages issued by NRLDC. In response to the observations of the Adjudication Officer that the respondent was overdrawing at the frequency below 49.2 Hz even after ten minutes of the receipt of the messages, the learned counsel submitted that conveying the messages to 132 kV sub-station over telephone for load shedding took time. Learned counsel further submitted that the UPPCL communication system took nearly 45 minutes to communicate the message to the field level. He submitted that after establishment of SLDC, the system is being upgraded to make the communication system more effective.

3. The Adjudicating Officer desired to know from the representative of NRLDC regarding the adequacy of response by UPPCL on the directions issued by NRDLC. The representative of the NRLDC submitted that the response was not adequate since the overdrawal by the UPPCL continued at low frequency ever after number of B and C messages.

4. Learned counsel for the RRVPNL submitted that the respondent had conveyed/forwarded the B and C messages received from NRLDC to Distribution companies for immediate action. He submitted that number of messages were issued to the Distribution companies to curtail overdrawal at low frequency during the period 1.4.2010 to 9.4.2010. Learned counsel also submitted that the SLDC had been taking all possible steps to reduce overdrawal from the grid which has in most cases resulted in improvement of frequency to 49.2 Hz in the sale or next time block. In response to query of the Adjudicating Officer with regard to adequacy of action taken by the DISCOMS, learned counsel submitted that DISCOMs had shed the load but it took time as the process of instructions by SLDC till actual load shedding took about 15 to 20 minutes.

5. The Adjudicating Officer observed that HVVNL, PTCUL, PSEB and Power Development Department, Jammu and Kashmir have not appeared before the Adjudicating Officer despite notice which amounts non-compliance with the direction of the Commission. The Adjudicating Officer decided to prepare the enquiry report under Section 144 of the Electricity Act, 2003 without holding further hearing in respect of these respondents.

6. After hearing the learned counsels and representatives of the parties present, Adjudicating Officer directed all the respondents to submit the following information, latest by 30.4.2011 with advance copy to the petitioner.

- Information as per the Annexure-I attached to this record of proceedings, for analysis of the adequacy of actions taken by the respondents in compliance of the direction of the NRLDC;
- (ii) Whether the distribution companies in the respective States had complied with the direction of the SLDC to ensure compliance of NRLDC directions in B and C messages during the period 1.4.2010 to 9.4.2010;
- (iii) Details of non-compliance, if any, by the distribution companies along with their names; and
- (iv) Status of implementation of automatic demand management scheme as mandated in Indian Electricity Grid Code, 2010.

7. The Adjudicating Officer also directed the NRLDC to file its observation on the data submitted by the respondents in the Annexure-II attached by 15.5.2011.

8. Subject to the above, orders in these proceedings were reserved.

Sd/-(T. Rout) Joint Chief (Law)

Details to be furnished by the Respondent Utility/ SLDC on the basis of SCADA data

Adjudication Case No.-

Name of the Respondant-

SI. No.	Message No.	Data	ite Time	Para	Parameters at the time of issuing the Message Details of action taken after the Message						Effect o	f the Actions	Whether directions of NRLDC in Message were complied?	Reasons for Non-
		Date		Overdrawl (MW)	Frequency (Hz.)	Scheduled Load Shedding (MW)	Forced Outage of Generating units (MW) along with time period	shedding (IVIVV)	Increase in Generation (MW) and time of coming of units on bar	Others, if any		Improvement in Frequency (Hz.)	(Yes/No)	Compliance , if applicable
	B Message													
1	Message No													
2														
3														
	C Message													
1	Message No													
2														
3														
							_							

Details to be furnished by the NRLDC after getting information based on SCADA data from Respondent

Adjudication Case No.-

Name of the Respondant-

Information to be submitted by the Respondents on the basis of SCADA data													NRLDC Observation on the basis of SCADA data												
SI. No. Message No			Date Time									Pa	arameters at th	e time of issuing M	essage	Details of action taken after the Message			Effect of the Actions		Whether directions of NRLDC in Message were complied?			-	
	Message No.	Date		Overdrawl (MW)	Frequency (Hz.)	Scheduled Load Shedding (MW)	Forced Outage of Generating units (MW) along with time period	Shedding (MW)	Increase in Generation (MW) and time of coming of units on bar	Others,	Reduction in Overdrawl (MW) along with time	Improvement in Frequency (Hz.)	(Yes/No)	Non- Compliance , if applicable	Overdrawl after	Frequency after 15 minutes of the message	Whether directions were complied? (Yes/N0)								
	B Message																								
1	Message No																								
2																									
3																									
	C Message					_	-				-	-													
1	Message No					_	-				-	-													
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Annexure-II